

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:382

ANSWERED ON:20.08.2010

ALLOCATION OF POWER TO STATES

Shankar Alias Kushal Tiwari Shri Bhisma;Veljibhai Jat Poonamben

Will the Minister of POWER be pleased to state:

- (a) the quantum of power supplied to various States including Uttar Pradesh from the Central Power Generating Stations during the last two years and the current year, State and year-wise;
- (b) whether the supply of power to the States was less than the requirement;
- (c) if so, the details thereof along with the reasons therefor;
- (d) whether the Government proposes to enhance the supply of power from unallocated power to the power deficit States;
- (e) if so, the details thereof;
- (f) whether the Government also proposes to revise the guidelines for allocation of powers from Central Power Generating Stations, in the light of requests received from various State Governments; and
- (g) if so, the follow-up action taken thereon?

Answer

THE MINISTER OF POWER(SHRI SUSHILKUMAR SHINDE)

(a) to (g) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF STARRED QUESTION NO. 382 TO BE ANSWERED IN THE LOK SABHA ON 20.08.2010 REGARDING ALLOCATION OF POWER TO STATES.

(a) : The quantum of energy scheduled to various States including Uttar Pradesh from the Central Generating Stations during the last two years and the current year (up to June, 2010) is given at Annex-I.

(b) & (c) : The availability of power in a state is sum total of generation from its own sources, allocation from Central Generating Stations (CGSs) and import of power from other states. The actual availability of power to the States/UTs from the generating stations, be it in Central, State or Private Sector, on day to day basis, gets reduced to the extent of auxiliary power consumption, outages for planned maintenance/renovation & modernization/Life Extension, forced outage as well as operating restrictions due to shortage of fuel/water, etc. The allocation of power from the CGSs to beneficiary States/UTs are basically percentage allocations and they receive power from the available capacity of the generating units, after accounting for the aforementioned factors, strictly in accordance with the percentage allocations to them. The state-wise details of requirement and actual availability of power, both in terms of energy and peak, during last two years and the current year (April – June, 2010) are given at Annex-II.

(d) & (e) : The 15% unallocated power in Central Generating Stations (CGSs), kept at the disposal of the Central Government, is allocated from time to time keeping in view the emergent and seasonal nature of the requirement, the relative power supply position, utilization of available power resources, operational and payment performance, etc. The quantum of unallocated power being limited, it can only supplement the power available from other sources. At any point of time the entire unallocated power of Central Generating Stations remains allocated to the States/UTs; enhancement in allocation of any State/UT is carried out only by way of equivalent reduction in the allocation of other State (s)/UT(s).

(f) & (g) : The present guidelines on allocation of power from the Central Power Generating Stations to the States are proposed to be reviewed.